

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 59/ 271(e)/ NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018**

Name of the Company: Ravindra Gupta
V/s.
Shree Balaji Dyeing and Printing Mill
Pvt. Ltd & Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN JOSHI	ADVOCATE	APPLICANT	
2.	for SANDEEP JALAN			


ORDER

Advocate Mr. Ishan Joshi i/b Advocate Mr. Sandeep Jalan is present for the Applicant.

On the request of petitioner, the matter is adjourned.

List the matter on 30.10.2018


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 11th day of September, 2018